

**THE TERRORIST AND DISRUPTIVE ACTIVITIES
(PREVENTION) AMENDMENT ACT, 1985**

No. 46 of 1985

[29th August, 1985.]

**An Act to amend the Terrorist and Disruptive Activities (Prevention)
Act, 1985.**

BE it enacted by Parliament in the Thirty-sixth Year of the Republic of India as follows:—

Short
title and
commence-
ment.

1. (1) This Act may be called the Terrorist and Disruptive Activities (Prevention) Amendment Act, 1985.

(2) It shall be deemed to have come into force on the 5th day of June, 1985.

Applica-
tion to
Jammu and
Kashmir and
amend-
ment of
Act 31
of 1985.

2. (1) The Terrorist and Disruptive Activities (Prevention) Act, 1985 (hereinafter referred to as the principal Act), to the extent it is not applicable immediately before the commencement of this Act to the State of Jammu and Kashmir, is hereby applied to that State.

(2) In sub-section (2) of section 1 of the principal Act, the proviso shall be omitted.

Repeal
and
saving.

3. (1) The Terrorist and Disruptive Activities (Prevention) Amendment Ordinance, 1985, is hereby repealed.

4 of 1985.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.